

O.A. 201/89

TWZ

Both sides are represented through counsel. Time till 23.10.89 granted to file reply, if any, as a last chance as prayed for.

29.9.89.

TWZ

None appears for the applicant. Respondents are represented through counsel. Time till 20.11.89 granted to file reply, if any, as a last chance as prayed for. No further adjournment will be granted for the purpose.

23.10.89.

TWZ

None appears for ~~the~~ both sides. Reply has not been filed so far inspite of several adjournments granted for the purpose. Hence, posted for further direction before the court on 10.1.1990.

20.11.1989

10.1.89

MR Rajadran Alvis
Advocate - for Plaintiff.

SPM & AVH

The learned counsel for the applicant states that he does not wish to file any rejoinder to the Counter affidavit. Left for final hearing on 26.2.89.

S.M.

26.2.90

SPM & AVH
Miss. Asha PV
Mrs. Ibrahim Khan.

26.1.89

Heard the learned counsel for both the parties. The learned counsel for the applicant stated that after filing of this application, the provisional Seniority List(Annexure VI) has since been finalised and the applicant has filed a separate application O.A.735/89 challenging that Seniority List. In the circumstances she does not want to press this application any further. Accordingly this application is closed as not pressed.

(A.V. Haridasan)
Judicial Member

(S.P. Mukerji)
Vice Chairman

Order Committal
O.A. 735/89
File closed on
8.3.90
SPM